

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

28.01.2014

OA No. 291/00041/2014

Mr. G.P. Gupta, Counsel for applicant.

The applicant filed this OA seeking for a direction to grant him two advance increments in the light of the order passed by this Tribunal in OA No. 835/2912 dated 19.07.2013 (Denesh Kumar Meena vs. Union of India & Others). He has also filed a representation dated 21.11.2013 (Annexure A/1) in this regard.

Having heard the learned counsel for the applicant, the applicant is given liberty to serve the representation dated 21.11.2013 (Annexure A/1) along with the paperbook of this OA before the respondents within a period of 15 days and the respondents are directed to consider and decide the representation dated 21.11.2013 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law expeditiously but not later than a period of three months from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

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